

ITEM NO.36

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7012/2023

(Arising out of impugned final judgment and order dated 04-04-2023 in CRMABA No. 797/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

BADRI SHRESTHA

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(FOR ADMISSION and I.R. and IA No.110454/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 16-06-2023 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE RAJESH BINDAL
(VACATION BENCH)

For Petitioner(s) Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Nadeem Murtaza, Adv.
Mr. Malak Manish Bhatt, AOR
Ms. Neeha Nagpal, Adv.
Mr. Paavan Awasthi, Adv.
Mr. Aditya Singh, Adv.
Mr. Siddharth Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 Mr. Siddharth Aggarwal, learned senior counsel appearing for the petitioner states on instructions that the petitioner may be permitted to withdraw the present Special Leave Petition and take steps to comply with the judgment and order dated 7th

**February, 2023 passed by this Court in Special Leave Petition
(Criminal) No 1459 of 2023.**

2 Leave, as prayed for, is granted and the Special Leave
Petition is accordingly dismissed as withdrawn.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(POONAM VAID)
COURT MASTER (NSH)